



# IN THE HIGH COURT OF SIKKIM

## ORDER SHEET

**Bail Application** ..... No. **24** of **2007**

**Harish Chandra Sapkota** ..... Petitioner / Appellant

Versus

**State of Sikkim** ..... Respondent

Serial No. of Order	Date of Order	Order with Signature	Office Note as to action (if any) taken on Order
01.	16.08.07	<p>Present: Mr. K.T. Bhutia, Mr. Bhaskar Raj Pradhan and Ms. Yangchen D. Gyatso, Advocates for the Petitioner.</p> <p>Mr. J.B. Pradhan, Public Prosecutor with Mr. Karma Thinlay, Addl. Public Prosecutor for the State-Respondent.</p> <p>....</p> <p>As the bail application made before the trial Court is due to be heard on 18.08.2007 i.e., the day after tomorrow, no order on this application.</p> <p>Disposed of.</p> <p style="text-align: right;"><i>A. N. Ray</i></p> <p style="text-align: right;">(A. N. Ray, CJ)</p>	